

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017**

**SINGLE BENCH
COURT NO.1
Appeal No. E/160/2008**

[Arising out of the Order-in-Appeal No. 04-2008 dated 11.01.2008
passed by the CCE (Appeals), Amritsar]

Date of Hearing/Decision: 05.10.2018

For Approval & signature:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Commissioner of Customs, Amritsar

Appellant

Vs.

Jai Steel

Respondent

Appearance

Shri. Tarun Kumar, AR- for the appellant

None - for the respondent

CORAM: Hon'ble Mr. Ashok Jindal, Member (Judicial)

FINAL ORDER NO: **63252 / 2018**

Per Ashok Jindal:

1. Today, the matter was called for hearing and it was found that no record was available with the Revenue as well as in the Registry of this Tribunal, therefore, the appeal is disposed off with the liberty to the Revenue, if any records found later on, the Revenue can seek remedy before this Tribunal.

2. In these terms, the appeal is disposed off.

(Dictated and pronounced in the open court)

**Ashok Jindal
Member (Judicial)**

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